

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 255 of 2016 IN
APPEAL NO. 133 OF 2014

Dated : 11th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Prayas (Energy Group)

.....Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.....Respondent(s)

Counsel for the Appellant(s)

: Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

ORDER

IA NO. 255 of 2016

(Appl. for clarification)

We have heard Mr. M.G. Ramachandran, learned counsel for the applicant. In our opinion, no clarification of our Judgment dated 07.04.2016 is required.

Application is dismissed.

(I.J. Kapoor)
Technical Member

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk